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### Fare increase in Indian Airlines flights

790. SHRI SURESH KALMADI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Govern ment propose to increase the Indian Airlines fares by Rs. 5 to Rs. 55 per ticket;

(b) if so, from which  $dat_e$  the increase is proposed to be effected; and

(c) what are the reasons therefor? THE MINISTER OF STATE IN

THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHED ALAM KHAN): (a) to (c) Indian Airlines increased the Fuel Surcharge component of the domestic rupee fares by 6.5 per cent with effect from 2nd April, 1983. The increase was made to offset the increase in the price of Aviation Turbine Fuel. The amount of additional fuel surcharged varies from Rs. 2 to Rs. 62.

# Loans to Meredien Hotel Project

791. SHRI SURESH KALMADI: Will the Minister of FINANCE be pleased to state the total amount of money advanced to the Meredien Hotel Project to date by the various public financial institutions?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): According to the latest information, the financial institutions have so far disbursed a total amount of Rs. 6.90 crores for the project,

#### Regularisation of Services of Casual Labour

792. SHRI DHANESHWAR MA. JHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that casual labour/muster roll workers are being employed in his Ministry or Departments/Subordinate Offlee<sub>s</sub> under his Ministry;

(b) if so, what is the number of such employees employed during the last three years;

(c) whether it is a fact that their services are not being regularised even after a lapse of considerable period; and

(d) if so, what are the reasons therefor and what action Government propose to take to regularise their services without further delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (d) The information is being collected and will be laid on the Table of the House as soon as possible.

# Regularisation of services of casual labour

793. SHRI DHANESHWAR **MAJHI:** Will the Minister of SUPPLY be pleased to state:

(a) whether it is a fact that casual labour/muster roll workers are being employed in his Ministry or Departments/Subordinate offices under **his** Ministry;

(b) if so, what  $i_s$  the number of such employees employed during the last three years;

(c) whether it  $i_s$  a fact that their services are not being regularised even after a lapse of considerable period; and

(d) if so, what are the reasons therefor and what action Government propose to take to regularise their services without further delay?

THE MINISTER OF COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH): (a) Yes Sir.

(b) Casual Labourers are employed keeping in view the exigencies of the work in the Department. The number of such employees employed vary from month to month. Number of casual labourers employed as on 30th April, 1983 are as follows:—

	te General c	of	Supplies &
& I	Disposals, .		: 53
National t	est House.		: Nil
Chief	Controller	of	Accounts
(Dcptt, of	Supply) .		. 16
Sectt. of t	he Department.		

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(c) and (d) Casual Labourers are engaged on daily wage basis to meet the casual requirements of the Department. The services of such labourers are being regularised in Group 'D' post<sub>s</sub> in accordance with the Govt, orders as and when regular vacancies arise.

## Transfer of G.P.F. Credit of Employees on Reversion to Parent offices

794. SHRI NAND KISHORE BHATT: Will the Minister of FINANCE be pleased to state:

(a) what is the number of personal staff attached to the various Ministers in his Ministry who were reverted to their parent offices during the year 1982:

(b) whether the G.P. Fund Account for the period for which they were on deputation were maintained by his Ministry;

(c) if so, whether the credits on accounts have been passed on to their parent offices on their reversion;

(d) if not, what are the reasons therefor; and

(e) by when the accounts are likely to be transferred to their parent offices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) Ten.

(b) Yes, Sir, in respect of seven. The G.P. Fund Accounts of the remaining three were maintained by the Accountants General concerned.

(c) Yes, Sir, except in the case of one member.

(d) and (e) The G.P. Fund balances in respect of the remaining one member will be transferred immediately on receipt of an intimation from the concerned Pay and Accounts Officer regarding allotment of a new G.P. Fund Account Number to him.

## to Questions 172

# Adjudication proceedings against Afghan Nationals

795. SHRI INDRADEEP SINHA: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 2066 given in the Rajya Sabha on the 3rd August, 1982 and state the progress so far made in regard to the adjudication proceed ings conducted by the Enforcement Directorate against the Afghan natio nals?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): Personal hearing in the case against M/s. Brij Trading Company, Delhi and six persons connected therewith was held, on different dates, before the adjudicating officer. Orders will be passed as soon as the hearing completed.

 $Case_s$  against others will  $b_e$  taken up for hearing after the proceedings in the case against M/s. Brij Trading Company and others, as aforesaid, are completed.

### Action taken against Afghan Nationals for Illegal Activities

796. SHRI. INDRADEEP SINHA: Will the Minister of FINANCE be pleased to refer to the answer to Unstavred Question 1451 given in the Rajya Sabha on the 9th March, 1982 and state:

(a) whether the 13 persons or firms against whom show cause notices were issued have replied; if so, what rata the details of further action taken thereon; and

(b) whether notices have been issued against any other persons; if so, what are the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): (a) Personal hearing in the cas<sub>e</sub> against M|s. Brij Trading Company, Delhi and six persons connected \* therewith was held, on different dates, before the adjudicating officer, after the receipt of the replie<sub>s</sub> from the firm and five of the six persons.